

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 11430/2013

(Arising out of impugned final judgment and order dated 20-09-2012 in CMWP No. 1499/2005 passed by the High Court Of Judicature At Allahabad)

A.S. SOLANKI

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH FINANCE SECRETARY & ORS. Respondent(s)

(I.A. no. 121562/2018 - Vacating Stay)

WITH

SLP(C) No. 11742/2013 (XI)

Date : 13-02-2019 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE MR. JUSTICE AJAY RASTOGI

For Petitioner(s)

Mr. Gaurav Mitra, Adv.
Mr. Dhruv Kapur, Adv.
Ms. Deepali Dwivedi, Adv.
Mr. Maharshi Kaler, Adv.
Mr. Yash Pal Dhingra, AOR

For Respondent(s)

Mr. R.K. Raizada, Sr. Adv.
Mr. Bhakti Vardhan Singh, AOR

Mr. R. Chandrachud, Adv.
Mr. Nitin Thukral, Adv.
Mr. Karan Sharma, Adv.

Mr. Ravi Prakash Mehrotra, AOR

UPON hearing the counsel the Court made the following
O R D E R

List the matter after three weeks.

(DEEPAK SINGH)
COURT MASTER (SH)

(VIDYA NEGI)
COURT MASTER (NSH)

